

SHRI JYOTIRMOY BOSU: On a point of order, Sir.

SHRI SAMAR GUHA: On a point of order, Sir.

SHRI JYOTIRMOY BOSU: Sir, I repeat what I said yesterday. In my case the privilege motion came here within half an hour but here, is it because the Prime Minister and her son are involved, it takes time?

MR. SPEAKER: No, please.

SHRI JYOTIRMOY BOSU: Sir, people will judge for themselves now honourable the Prime Minister and her government are. (*Interruptions*).

MR. SPEAKER: Papers to be laid.

SHRI SAMAR GUHA: Sir, I want to know from you whether when a matter which relates to his Ministry, the arrest of Haryana teachers in Delhi, is being discussed, it is proper for the Home Minister as also the Minister of State for Home Affairs to have left the House immediately, without your permission.

SOME HON. MEMBERS: They have gone to the Rajya Sabha.

SHRI SAMAR GUHA: It detracts from the dignity of the House and you are the custodian of the dignity of the House.

13.06 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF WATER & POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD. FOR 1971-72

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Water

and Power Development Consultancy Services (India) year 1971-72.

- (2) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4283/73].

REPORT OF THE ELECTION COMMISSION ON FIFTH GENERAL ELECTIONS AND SUPREME COURT JUDGES & HIGH COURT JUDGES (TRAVELLING ALLOWANCE) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

- (1) A copy of the Report of the Election Commission of India on the Fifth General Elections in India 1971-72—Narrative and Reflective Part. [Placed in Library. See No. LT-4284/73].
- (2) A copy of the Supreme Court Judges (Travelling Allowance) (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1624 in Gazette of India dated the 30th December, 1972, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-4285/73].
- (3) A copy of the High Court Judges (Travelling Allowance) (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1625 in Gazette of India dated the 30th December, 1972, under